

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-07-2024 AT
11.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s. The Jeypore Sugar Company Ltd

PETITION NUMBER : CP(IB)/1307(CHE)/2018

APPLICATION NUMBER: a) IA(IBC)/635(CHE)/2024
b) IA(IBC)/560(CHE)/2024

ORDER

206. a. IA(IBC)/635(CHE)/2024 IN CP(IB)/1307(CHE)/2018

Ld. Counsel Mr. Varun Srinivasan for the Applicant. Ld. Counsel Mr. J. Manivannan for the Respondent / Liquidator.

In this case the Counsel for the Liquidator submitted that Applicant has made allegations against the Liquidator in para no.28 of the Application as well as other submissions. On this Counsel for the Applicant stated that they are disregarding the allegations.

In view of the above the allegations contained in the Application against the Liquidator is disregarded by this Tribunal.

Written submissions filed by both the parties. Let the physical copy of the Written Submissions by the Applicant be filed within 3 days. Also additional written arguments be filed by the Liquidator within 3 days.

Heard both the Counsels.

Reserve for Order.

Contd ... 2

/2/

206.b. IA(IBC)/560(CHE)/2024 IN CP(IB)/1307(CHE)/2018

Ld. Counsel Mr. J. Manivannan for the Respondent.

The prayer in this Application will be dealt as part of the
IA(IBC)/635(CHE)/2024 which has been reserved for Order.

Reserve for Order.

Sd/-

RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk